COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 11 OF 2018 & IA No. 362 OF 2018

Dated: 27th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: Pithampur Audyogik Sangathan Vs. Madhya Pradesh Electricity Regulatory Commission & Anr.				Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Ms. Mazag Andrabi Mr. Saahil Kaul		
Counsel for the Respondent(s)	:	Ms. Ritika Singhal for R-1		
		Mr. Paramhans for Mr. Aashish Anand Bernard fo	or R-2	2

ORDER

IA NO. 362 OF 2018 (Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 11 OF 2018

At the request of learned counsel for Respondent No.2, the matter is adjourned to <u>**18.04.2018.**</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk